

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES
(1981-82)**

(SEVENTH LOK SABHA)
✓ TWENTY-THIRD REPORT
MINISTRY OF HOME AFFAIRS

Action taken by Government on the recommendations contained in the Tenth Report of the Committee on the welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu

Presented to Lok Sabha on 29 APR 1982

Laid in Rajya Sabha on 29 APR 1982



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COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES

(1981-82)

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*Elected on 15th September, 1981 vice Shri K. Rajamallu who resigned from the Committee w.e.f. 7th September, 1981.

**Ceased to be Members of the Committee consequent on their appointment as Deputy Ministers w.e.f. 15th January, 1982.

***Ceased to be Members of the Committee consequent on their retirement from Rajya Sabha w.e.f. 2nd April, 1982.

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1. Dr. D. N. Gadhok—*Chief Legislative Committee Officer*
2. Shri P. C. Chaudhry—*Senior Legislative Committee Officer*

INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes having been authorised by the Committee to submit the Report on their behalf, present this Twenty Third Report on Action Taken by Government on the recommendations contained in the Tenth Report (Seventh Lok Sabha) on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu.

2. The draft Action Taken Report was considered and adopted by the Committee at their sitting held on 24th March, 1982.

3. The Report has been divided into the following Chapters :

I. Report.

II. Recommendations/Observations which the Committee have been accepted by Government.

III. Recommendations/Observations which the Committee do not desire to pursue in view of Government's replies.

IV. Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.

4. An analysis of the Action taken by Government on the recommendations contained in the Tenth Report of the Committee is given in Appendix. It would be observed therefrom that out of the total number of twenty-seven recommendations in the Report, twenty-three recommendations i.e. 85.18 per cent have been accepted by Government; the Committee do not desire to pursue two recommendations i.e. 7.41 per cent of the recommendations in view of the Government's replies; replies of Government in respect of two recommendations i.e. 7.41 per cent of the recommendations have not been accepted by the Committee.

NEW DELHI
31st March, 1982
10th Chaitra, 1904 (S)

R. R BHOLE
Chairman
Committee on the Welfare of Scheduled
Castes and Scheduled Tribes

CHAPTER I

REPORT

The Report of the Committee deals with the action taken by Government on the recommendations contained in the Tenth Report (Seventh Lok Sabha) on the Ministry of Home Affairs.

1.2 In para 2.39 of their Tenth Report the Committee had recommended that, if necessary, appropriate incentives should be given to the parents of Scheduled Castes/Scheduled Tribes for sending their children to schools.

1.3 In their reply dated 27th January, 1982, the Ministry of Home Affairs have stated that the new schemes formulated by the Goa, Daman and Diu Administration such as enhanced rate of stipend/scholarships, provision of free uniforms, grant of books and stationery etc. to Scheduled Caste and Scheduled Tribe students are all incentive oriented.

1.4 The Committee do not agree with the reply of the Government. They reiterate their earlier recommendation that appropriate incentives should be given to the parents of Scheduled Caste and Scheduled Tribe Children for sending them to schools. The Committee feel that these should be in addition to the incentives provided to students in the form of stipends/scholarships etc.

1.5 In para 2.98 of their Report the Committee had suggested that the Economic Development Corporation be set up to look after the applications from Scheduled Castes and Scheduled Tribes and the ceiling for subsidy and loan now fixed for brick making, tailoring, pot making, cane work, etc. should be raised so that more people might come forward to get benefit out of the scheme.

1.6 The Ministry of Home Affairs, in their reply dated 27th January, 1982, have stated that the Economic Development Corporation of Goa, Daman and Diu at present entertains applications for the financial assistance for setting up all types of Industrial units from all types of applicants including members of Scheduled Castes/Scheduled Tribes and the same are expeditiously processed for sanction. Thus the need for setting up of special cell to look after the applications from Scheduled Castes/Scheduled Tribes does not appear to be necessary. Further it is stated that a composite loan upto a limit of Rs. 25,000/- is offered at concessional rates. Units like brick making, tailoring, pot making, cane work, etc. could be covered under the composite loan scheme. This amount seems to be quite adequate for setting up industries

1.7 The Committee do not accept Government's reply. They reiterate their earlier recommendation that a Special Cell should be set up in the Economic Development Corporation to process the loan applications received from Scheduled Castes and Scheduled Tribes. The Committee would also like to know how many Scheduled Caste/Scheduled Tribe applicants have been granted loans at concessional rates during 1981 under the Composite Loan Scheme.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation (Sl. No. 1—Para No. 1. 11)

The Committee note the present organisational set up of Goa, Daman and Diu and the arrangements made to look after the Welfare of, and undertake welfare activities for Scheduled Castes and Scheduled Tribes in the Union Territory. The Committee feel that the problems faced by the Scheduled Castes and Scheduled Tribes, due to their social and economic backwardness, are not only varied but complex also. They, therefore, desire that an independence administrative machinery should be set up to deal exclusively with the welfare programme and development activities for Scheduled Castes and Scheduled Tribes in the Union Territory of Goa, Daman and Diu.

Reply of Government

A separate unit headed by a branch officer with a complement of staff will be set up under the Directorate of Social Welfare to deal exclusively with the welfare programme and development activities for Scheduled Castes and Scheduled Tribes in the Union Territory of Goa, Daman and Diu, shortly.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD-II
Dated 27-1-1982]

Recommendation (Sl. No. 2—Para No. 2. 12)

The Committee regret to note that there has not been such progress in the amelioration of the socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Goa, Daman and Diu though the population of Scheduled Castes and Scheduled Tribes according to 1971 Census was 24168. The Committee also regret that no effort have been made to quantify the progress of development of these communities during the earlier plan period.

Reply of Government

The observation of the committee has been noted. It is however submitted that the Administration has reviewed all the ongoing programmes for the welfare of Scheduled Castes and Scheduled Tribes. As a result of review, some of the existing schemes have been suitably amended and also a few new schemes have been drafted. All these schemes have been approved by this Government and are being forwarded to Government of India for approval.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD-II
Dated 27-1-1982]

Comments of the Committee

The Committee would like to be apprised of the details of the new schemes proposed.

Recommendation (Sl. No. 3—Para No. 2. 13)

The Committee expect the Union Territory Government to complete the family-wise survey being conducted by them urgently so that the plans/programmes for socio-economic upliftment of Scheduled Castes and Scheduled Tribes be drawn up on the basis of the results of the survey. They need hardly emphasise that the Ministry of Home Affairs/Union Territory of Goa, Daman and Diu should see that the funds allotted for the socio-economic development of Scheduled Castes and Scheduled Tribes are fully and gainfully utilized. They should also ensure that the benefits of the scheme intended for these communities actually flow to them.

Reply of Government

The Government have taken up the work of conducting household survey of Scheduled Caste families in rural areas in the Union Territory of Goa, Daman and Diu. The report of the survey would be available by the end of 1981. However, on the basis of simple survey, a set of eight (8) schemes for the socio-economic upliftment of Scheduled Castes and Scheduled Tribes have already been drawn up and sent to Government of India for approval. However, furthermore, based on the final survey report, action will be taken to formulate more schemes if considered necessary. It will also be ensured that the funds allotted for the socio-economic development of Scheduled Castes and Scheduled Tribes will be fully and gainfully utilised and that the benefits of the schemes actually flowed to their communities.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD-II
Dated 27-1-1982]

Recommendations (Sl. No. 4—Para No. 2. 14)

The Committee also expect the Ministry of Home Affairs/Planning Commission to fully involve the Union Territory Government in the finalisation of plan schemes for Goa, Daman and Diu so as to obviate the possibility of any wasteful expenditure and to ensure that the funds are not frittered away.

Reply of Government

No comments so for this administration is concerned.

Comments of Ministry of Home Affairs

The Special Component Plans of States/Union Territories of each year are discussed in the Planning Commission with the representatives of concerned State/Union Territory. The Ministry of Home Affairs is also closely associated with these discussions. During the discussions, various aspects connected with the formulation, implementation and monitoring of Special Component Plans are covered in detail. The States/Union Territories are also requested to bring in all relevant schemes into the Special Component Plan in order to channelise adequate flows from the Plan Schemes to Scheduled Castes. The Union Territory of Goa, Daman & Diu as formulated Special Component Plan for 1981-82 and 1982-83. They have been addressed in this regard. On their receipt, they will be discussed in accordance with usual procedure.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCDII,
dated the 27th January, 1982]

Comments of the Committee

The Committee would like to be informed as to why the Administration of Goa, Daman and Diu have not furnished the Special Component Plans for 1981-82 and 1982-83 to the Ministry of Home Affairs so far. The Committee would like to stress that unless Plans are finalised well ahead of schedule, no meaningful purpose would be served by formulating them. After all plans are formulated not for the sake of formulating them but for the purposes of implementing a programme within a time-frame. The Committee expect that atleast from 1982-83 onwards annual plans would be submitted on time.

Recommendation (Sl. No. 5—Para No. 2-38)

The Committee note that literacy among the general population is 44.75 per cent, whereas percentage of literacy among Scheduled Castes is 26 and Scheduled Tribes 13. This clearly indicates, that enough attention has not been paid by the Government to the rapid spread of education among the Scheduled Castes/Scheduled Tribes. The Committee need hardly point out that social and economic progress of these communities is dependent upon the growth of education among them. The question of rapid spread of Education among these communities therefore, merits serious consideration. The Committee suggests that ways and means should be found to encourage more and more Scheduled Caste/Scheduled Tribe students to take to education.

Reply of Government

The suggestion made by the Committee is noted. It is however submitted that the Administration with a view to improve the educational status of Scheduled Caste/Scheduled Tribe population, have reviewed the existing schemes of granting stipend/Scholarships to the Scheduled Caste/Scheduled Tribe students. As a result of this review incentive oriented schemes like enhanced, rate of stipend/Scholarships to Scheduled Caste/Tribe students, provision of free uniform, grants of books and stationery etc. have been formulated and the scheme would be implemented after approval from Government of India is received. Further, the field staff of the Directorate of Social Welfare and Education Department have been directed to make concerted efforts with a view to ensure maximum enrolment of Scheduled Castes/Scheduled Tribe students in the pre-primary and primary schools.

Instructions have also been issued to start adult literacy classes in the localities of Scheduled Castes/Scheduled Tribes for the benefit of illiterate adults.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCDII,
dated 27th January, 1982]

Recommendation (Sl. No. 7—Para No. 2-40)

The Committee welcome the proposal of Administration to introduce a Bill in order to make education compulsory in Goa, Daman and Diu and hope it will be done soon.

Reply of Government

The Education Bill has already been introduced in the Legislative Assembly of Goa, Daman and Diu.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 8- Para No. 2-41)

The Committee feel that the amount of scholarship given to scheduled Castes/scheduled Tribes students needs to be reviewed in view of the steep rise in the cost of living and also the procedure of disbursement of scholarship amount should be streamlined so that there is no delay in its actual disbursement.

Reply of Government

In the new scheme drafted/formulated, the rate of stipend/scholarship has been suitably augmented and the procedure for sanction and disbursement has been simplified. The scheme would be implemented after the same is approved by Government of India.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Comments of the Committee

The Committee would like to be apprised of the revised rates of scholarships and the procedure adopted to ensure timely disbursement of scholarships to students.

Recommendation (Sl. No. 9 Para No. 2-56)

The Committee are unhappy that even after so many years of developmental activities, only 9% out of the total cultivated area, in the Union Territory of Goa, Daman and Diu is an irrigated area. Due to lack of adequate irrigational facilities, agriculturists can hardly utilise their land fully. The Committee hope that with the completion of two major irrigation projects in the Union Territory irrigation facilities will be extended, to the maximum number of families so that they could increase their agricultural yield.

Reply of Government

The work on two major irrigation projects viz. Sclaulim Irrigation and Anjuue Irrigation projects is already in progress and with the completion of the same an area of 16500 HA will be brought under irrigation. These projects are likely to be completed by the end of 1983.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 10 Para No. 2-57)

The Committee note that no schemes have been drawn up for development of horticulture. They suggest that possibilities of developing horticulture in the State should be explored and if necessary an intensive programme

for the development of horticulture in the Union Territory of Goa, Daman and Diu should be taken up by encouraging the farmers to undertake horticulture also and for this purpose liberal financial assistance be given to them.

Reply of Government

The recommendation made by the Committee has been noted for guidance.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 11—Para No. 2·58)

The Committee regret to note that the money provided for various facilities being given to Scheduled Castes/Scheduled Tribe agriculturists for different schemes under the Tribal Sub-Plan, for the year 1977-78 could not be fully utilised with the result that the physical achievement have been far below the targets. The Committee feel that there is an urgent need for the Union Territory machinery to be geared up for undertaking and completion of various schemes meant for improving agricultural facilities in the Union Territory in time.

Reply of Government

The recommendation made by the Committee have been noted for guidance for future.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 12—Para No. 2·65)

The Committee regret to note that except one mobile health dispensary for Scheduled Tribes in Daman, no dispensary or mobile health units have been provided exclusively for the Scheduled Castes and Scheduled Tribes in the Union Territory of Goa, Daman and Diu. The Committee feel that as these communities still suffer from same kind of a complex it is necessary that adequate arrangements should be made to look after the health of Scheduled Castes and Scheduled Tribes. They, therefore, recommend that sufficient number of dispensaries and mobile health units should be set up for Scheduled Castes and Scheduled Tribes. The Committee would also like the Government to pay special attention to the provision of adequate medical facilities especially in the remote and inaccessible area of the Union Territory.

Reply of Government

The recommendation made by the Committee has been noted. It is, however, stated that it is proposed to create 5 more sub-centres under the multi purpose workers scheme mainly under tribal areas to improve the health status of Scheduled Castes and Scheduled Tribes.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 13—Para No. 2·66)

The Committee are unhappy to note that only 400 wells have been provided in all over Goa and in the month of May, inspite of these wells, the

water shortage is quite acute. The Committee feel that the water supply project undertaken by the Government should be accorded high priority and separate organisation, if necessary, should be set up for implementing the scheme expeditiously and effectively so that drinking water could be supplied to maximum people in the Union Territory.

Reply of Government

The recommendation of the Committee has been noted. However, it is stated that during this financial year, Government has decided to construct 170 drinking water wells in all the Village Panchayats and with a view to avoid the delay the execution of the work, the construction of the wells will be entrusted to the Village Panchayats.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 15—Para No. 2-86)

The Committee note that the land survey in the Union Territory of Goa, Daman and Diu has been completed but the land records are yet to be completed. The Committee feel that unless land records are completed early, total land available for allotment would not be ascertained. They therefore, urge that the work of land records be given priority and completed without any delay.

Reply of Government

The recommendation of the Committee is noted for compliance. However, it is submitted that cadastral survey in the Union Territory has been completed. The records of Rights would be completed in due course after the objections filed by the parties are inquired into and disposed of.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 17—Para No. 2-97)

The Committee note that according to the survey held in the Union Territory there is a good scope for setting up quite a few industries in the small scale industry sector and there are good prospects for the development of a number of village and small scale industries. They are, however, distressed to note that no effective measures and concerted efforts have been taken/made to develop these industries. The Committee need hardly stress that the village and household industries are most relevant to the economic development of the people belonging to socially and economically backward regions. Since there is a vast scope for development of the village and small scale industries, the Committee hope that the Union Territory Administration will draw up phased programme for the setting up of these industries and will also provide sufficient financial and technical assistance to the Scheduled Castes and Scheduled Tribes so that they could take advantage of these schemes and thus better their socio-economic conditions.

Reply of Government

The Administration of this Union Territory agrees with the conclusions/recommendations of the committee that there is good scope for setting up

villages and small scale industries in this territory. It is also agreed that villages and house-hold industries are most relevant to the economic development of the people belonging to the socially and economically backward regions.

Concerted efforts are being made towards expansion of development of the handloom and handicraft activities in the territory. This would enable us to impart training in useful crafts to an increasing number of people which will help in to secure gainful employment.

(Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.)

Comments of the Committee

The Committee would like to be apprised of the details of the training schemes for giving training to Scheduled Castes and Scheduled Tribes in useful crafts and number of Scheduled Castes/Scheduled Tribes beneficiaries under each Scheme.

Recommendation (Sl. No. 19—Para No. 2-104)

The Committee are happy to note that in the Union Territory a programme has been drawn up to link all the Harijan-wadas by all weather roads. They hope that this programme will be implemented in a phased manner without any loss of time. The Committee need hardly emphasise that the road development in the areas where Scheduled Castes and Scheduled Tribes lives will not only provide necessary support to their economic activity but will also lead to their social and economic upliftment.

Reply of Government

The observation of the Committee are noted. It is stated that Government proposes to provide all weather roads to Harijans-wadas in this territory during the Sixth Five Year Plan. The provision of Rs. 25 lakhs have been proposed for this purpose.

(Ministry of Home Affairs, O.M. No. BC/16015/2/81-SC/BCD II, dated 27th January, 1982.)

Recommendation (Sl. No. 20—Para No. 2-114)

The Committee note that some of the Cooperative Societies set up in the Territory are not economically viable. The Committee hope that remedial measures will be taken so that all the societies become financially sound.

Reply of Government

The Coop. Department has initiated necessary remedial measures to make all the Coop. Societies economically sound which are economically not viable as under :—

- (i) Training to be imparted to the members of these Societies in the matter of Coop. principles and methodology.
- (ii) Arrangements to be made for marketing the products of these Societies, so as to make available to them a secured and ready market for their goods.
- (iii) Conduct drives/campaigns for increasing the membership of these Societies by enrolling more and more persons belong-

ing to Scheduled Castes and Scheduled Tribes and pursuing such occupations similar to these of the objects of these societies and thereby increasing the share capital base of such units.

- (iv) Providing of financial assistance by way of share capital and loan subsidy required, if any, by the Government.
- (v) Imparting of necessary training as regards technical knowhow through the concerned Government Agencies, so as to equip such members with the technical acumen and improvised techniques, so as to boost their production.
- (vi) Emphasis will be laid to ensure that the concessions admissible to the industrial Coop. Societies viz. that of
 - (a) Non-insisting on the payment of earnest money and security deposit by the Cooperatives in offering of tenders, and
 - (b) Giving of price-preference to these cooperatives upto 10% of the lowest tender in respect of purchases of goods actually manufactured by these Societies, are availed of by these Societies.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 21—Para No. 2-115)

The Committee also suggest that the working of the Cooperative Societies should be reviewed periodically to prevent any possibility of malpractices in their running and to ensure that they play their role affectively.

Reply of Government

Noted for guidance.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 22—Para No. 2-124)

The Committee are distressed to note that the representation of Scheduled Castes and Scheduled Tribes in various Groups of services is far below the quotas reserved for them. In order to improve the representation of Scheduled Castes and Scheduled Tribes in the services of Goa, Daman and Diu they suggest that Special Cell in the Department of Social Welfare should be set up to ensure the rigid application of reservation order and periodical inspection of rosters maintained by various Departments.

Reply of Government

The Government proposes to set up a Special Cell in the Department of Social Welfare to ensure application of reservation orders and also to undertake periodical inspection of rosters maintained by various Departments shortly.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCDH, dated 27th January, 1982.]

Recommendation (Sl. No. 23—Para No. 2·125)

The committee would also like the Administration to make concerted efforts for filling up all the reserved vacancies by candidates from these communities.

Reply of Government

Standing instructions have already been issued to all the Appointing Authorities in this Administration to fill up reserved posts by the candidates of the respective communities only. Nevertheless, fresh efforts will also be made to ensure that reserved vacancies are filled up by the candidates from these communities.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 24—Para No. 3·4)

The committee feel that Voluntary Organisation can play a vital role in improving the social, educational and environmental conditions of Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu. The Committee therefore, are of the opinion that dedicated voluntary organisations should be encouraged to work among the Scheduled Castes and Scheduled Tribes in the Union Territory.

Reply of Government

The Government would encourage voluntary organisation to work amongst the Scheduled Castes and Scheduled Tribes in this Territory.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 25—Para No. 3·5)

The Committee note that no assessment of the works done by voluntary organisations financed by the Union Territory Government, has been made. They suggest that the work of voluntary organisations should be reviewed periodically so as to ensure that their achievements are commensurate with the expenditure incurred or the grant-in-aid given to them.

Reply of Government

The Government has set up a small Cell in Directorate of Social Welfare during 1980-81 and this cell amongst other things would also undertake social audit of all the agencies/organisations getting grant-in-aid from the Directorate of Social Welfare.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 26—Para No. 3·10)

The Committee are happy to note that overall law and order situation in the Territory during the year 1980 has been satisfactory. The Committee hope that all the Police Stations would be provided with vehicles in order to ensure the mobility of the Police personnel.

Reply of Government

No comments are called for.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD 11,
dated 27th January, 1982.]

Recommendation (Sl. No. 27.—Para No. 3·11)

The Committee would also like the Ministry of Home Affairs/Union Territory Administration to examine the question of opening police stations, with wireless facilities in all the important places of the Union Territory, particularly in those areas where weaker sections of the society are concentrated so as to give them a sense of security.

Reply of Government

The Government will keep in view the recommendation made by the Committee while opening police stations at vital-places.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD 11,
dated 27th January, 1982.]

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT'S REPLIES

Recommendations (Sl. No. 14—Para No. 2·75)

The Committee note that the prevalent housing schemes are not popular with the local people as the ceiling fixed for construction of houses is Rs. 2,500/- only which is obviously on the low side in view of the high cost of materials and labour for building works. The Committee recommend that the limit fixed at Rs. 2,500/- for advance of loan for the construction of a house for persons belonging to Scheduled Castes and Scheduled Tribes community need to be raised to Rs. 7,500/- with a subsidy to the extent of 25%. They would like the Administration and the Central concerned Ministry to formulate such a scheme which would be attractive for the Scheduled Caste and Scheduled Tribe communities. The Committee feel that the Union Territory Government should themselves construct houses for the low and middle income group of people and give them on hire-purchase basis.

Reply of Government

The existing scheme for construction of houses by SC/ST persons have been reviewed and accordingly, a fresh scheme has been formulated under which Rs. 10,000/- will be provided to each of the eligible SC/ST persons. out of which 75% will be treated as subsidy and 25% loan. The above scheme has already been submitted to Government of India for approval. This scheme, it is hoped will tide away the housing problem of SC/ST in this territory.

Further, the Goa, Daman and Diu Housing Board which is an autonomous body has undertaken construction of houses for the low and middle income group of people.

Comments of Ministry of Home Affairs

On a separate proposal received from the UT Administration the ceiling rates per house have been revised by Government of India in its letter No. BC-17011/7/81-SCBCD.II dated November 4, 1981, as shown under :—

Area—UT of Goa Daman and Diu	Existing ceiling (per house)	Revised ceiling (per house)
(a) General Areas	Ceiling cost—Rs. 2,000/- Central Assistance equal to 75% of the approved ceiling cost i.e. Rs. 1,500/-	Ceiling cost—Rs. 3,800/- Central Assistance equal to 75% of the approved ceiling cost subject to maximum amount of Rs. 2,000/-.
(b) Hilly Areas	Ceiling cost—Rs. 2,500/- Central Assistance equal to 75% of the approved ceiling cost i.e. Rs. 1,875/-.	Ceiling cost—Rs. 4,750/- Central Assistance equal to 75% of the approved ceiling cost subject to maximum amount of Rs. 2,500/-.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Reply of Government

No comments are called for.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD 11,
dated 27th January, 1982.]

Recommendation (Sl. No. 27—Para No. 3·11)

The Committee would also like the Ministry of Home Affairs/Union Territory Administration to examine the question of opening police stations, with wireless facilities in all the important places of the Union Territory, particularly in those areas where weaker sections of the society are concentrated so as to give them a sense of security.

Reply of Government

The Government will keep in view the recommendation made by the Committee while opening police stations at vital-places.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD 11,
dated 27th January, 1982.]

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT'S REPLIES.

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[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II, dated 27th January, 1982.]

Recommendation (Sl. No. 16—Para No.

The Committee also suggest that some land should be allotted to Scheduled Castes and Scheduled Tribes for rubber plantations so as to help them to improve their economic condition.

Reply of Government

As regards this recommendation it is stated that rubber plantation has been taken up by the Government in this territory through the Forest Department on experimental basis and its economics is yet to be worked out. Further suitable area for rubber plantation under the Forest Department is quite inadequate and in fact the Department is finding it difficult to get suitable land for rubber plantation. However, being a cash crop has to be grown in areas which are well rained and contained deep rich soil. Further, the area under plantation has to be fairly large so as to make it economic viable proposition.

In view of above it would thus appear difficult to consider allotment of land to Scheduled Castes/Scheduled Tribes for rubber plantation.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II,
dated 27th January, 1982.]

CHAPTER IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

Recommendation (Sl. No. 6—Para No. 2·39)

The Committee feel that, if necessary, appropriate incentives should be given to the parents of Scheduled Castes/Scheduled Tribe for sending their children to schools.

Reply of Government

The new schemes formulated by this Administration as mentioned in the preceding reply [See reply to recommendation No. 5 in Chapter II] are all incentive oriented.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II,
dated 27th January, 1982.]

Please see Chapter I Para 1.4.

Recommendation (Sl. No. 18—Para No. 2·98)

The Committee also suggest that a special Cell in the Economic Development Corporation be set up to look after the applications from Scheduled Castes and Scheduled Tribes and the ceiling for subsidy and loan now fixed for brick making, tailoring, pot making, cane work, etc. should be raised so that more people may come forward and get benefit out of this scheme.

Reply of Government

At present, the Economic Development Corporation of Goa, Daman and Diu entertains applications for the financial assistance for setting up all types of Industrial units from all types of applicants including members of Scheduled Castes/Scheduled Tribes and the same are expeditiously processed for sanction. Thus the need for setting up of special cell to look after the applications from Scheduled Castes/Scheduled Tribes does not appear to be necessary. Further it is stated that a composite loan upto a limit of Rs. 25000/- is offered at concessional rates. Units like brick making, tailoring, pot making, cane work, etc could be covered under the composite loan scheme. This amount seems to be quite adequate for setting up industries.

[Ministry of Home Affairs, O.M. No. BC/16015/2/81-SCBCD II,
dated 27th January, 1982.]

Please see Chapter I Para 1.17.

NEW DELHI,
31st March, 1982
10th Chaitra, 1904(s)

R. R. BHOLE
Chairman,
Committee on the Welfare of
Scheduled Castes and Scheduled Tribes.

APPENDIX

Analysis of the Action by Government on the recommendations contained in the Tenth Report (Seventh Lok Sabha) of the Committee.

(Vide para 4 of Introduction)

I. Total number of recommendations	27
II. Recommendations which have been accepted by Government (vide Recommendations Sl. Nos. 1, 2, 3, 4, 5, 7, 8, 9, 10, 11, 12, 13, 15, 17, 19, 20, 21, 22, 23, 24, 25, 26 and 27)	
Numbers	23
Percentage of the total	85.18
III. Recommendations which the Committee do not desire to pursue in view of Government's replies (vide Recommendations Sl. Nos. 14 and 16)	
Number	2
Percentage to the total	7.41
IV. Recommendations in respect of which replies of Government have not been accepted and which require reiteration (vide Recommendations Sl. Nos. 6 and 18)	
Number	2
Percentage to the total	7.41